

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO.318/2002 IN O.A.NO.1664/200‡

Tuesday, this the 22nd day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman Hon'ble Shri M P Singh, Member (A)

- Shri RCP Singh, Senior Auditor (Retd.)
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 2. Shri R.P.Shrotriya
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 3. Shri S.K.Gautam
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10

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- 4. Smt. Subhkiran
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 5. Smt. Sudha Rani Garg
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 6. Shri Surjeet Singh
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 7. Shri M.P.Parashar
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 8. Shri M.L.Khatri
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 9. Shri Rajey Ram
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10



- 10. G.S.Shishodia
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 11. Shri P.K.Sakhooja
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 12. Shri Har Charan Dass
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 13. Shri Ganga Ram
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 14. Shri Mool Chand Sharma
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 15. Shri Rohtas Singh
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 16. Shri A.K.Sharma
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 17. Shri Lakh Pat Rai
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 18. Shri Azaib Singh
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 19. Shri Devendra Mohan
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 20. Shri Ved Prakash Senior Auditor O/O Controller of Defence



Accounts (Border Roads) Nariana, Delhi Cantt.-10

- 21. Shri Brahmanand
 Senior Auditor
 0/0 Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 22. Shri T.P.Singh
 Senior Auditor (Retd.)
 0/0 Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 23. Shri Jai Prakash
 Senior Auditor
 0/0 Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 24. Shri Mool Chand Sharma
 Senior Auditor
 O/O Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 25. Shri S.K.Banik
 Senior Auditor
 0/0 Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10
- 26. Shri Sudesh Chander
 Senior Auditor
 0/0 Controller of Defence
 Accounts (Border Roads)
 Nariana, Delhi Cantt.-10

.. Applicants

(By Advocate: Shri E.J. Verghese)

Versus

- 1. Mr. A.K.Aggarwal
 Secretary
 M/o Personnel, Public Grievances
 & Pension, Deptt. of Personnel &
 Training, North Block, New Delhi-11
- 2. Dr. S.Narayanan
 Secretary
 Ministry of Finance
 Deptt. of Expenditure
 North Block, New Delhi-11
- 3. Mr. Subir Dutta
 Secretary, Ministry of Defence
 South Block, New Delhi-11
- 4. Mr. Biswajit Banerjee Controller General of Defence Accounts West Block V, R.K.Puram New Delhi-66



5. Mr. Amit Cowshish
Controller of Defence Accounts
Border Roads
Nariana, Delhi Cantt.-10

.. Respondents

ORDER (ORAL)

Justice V S Aggarwal:

This Tribunal on 11.4.2002 had disposed of OA-1664/2001. The same was allowed and the operative part of the order reads:-

"4.. Accordingly, the present OA is allowed with a direction to the respondents to implement the decision of the applicants in the present OA. We also direct the respondents to implement the aforesaid direction within a maximum period of three months from the date of receipt of a copy of this order."

- 2. The appliant has filed the present Contempt Petition contending that the respondents have disobeyed the directions of this Tribunal and the said decision has not been implemented.
- 3. However, during the course of submissions, our attention has been drawn towards the order passed by the High Court of Delhi dated 18.9.2002 in CW-5927/2002. It is not in dispute that decision of this Tribunal had been challenged by virtue of the above said Writ Petition. The operation of the order passed by this Tribunal had been stayed, except that it has been directed that the pay for the month of October, 2002 onwards would be as per the judgement of this Tribunal and such payments shall be subject to the final out come of the Writ Petition pending in the High court.

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4. It is not in controversy that payment for the month of October, 2002 would only be made on 31.10.2002. The petition, therefore, has become infructuous because as yet the said cause has not arisen. Therefore, as for present, rule is discharged.

(M P Singh)
Member (A)

/sunil/

(V S Aggarwal) Chairman